

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

117. I.A. 477/2022
I.A. 2298/2021
I.A. 2297/2021
In
C.P.(IB)-4135(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.04.2024**

NAME OF THE PARTIES: USV Pvt. Ltd
V/s.
Lok Housing & Construction Ltd.

Appearances:

For Applicant : Adv. Harsh Kesharia in IA 2297/21 & IA 2298/21
For Applicant : Adv. Sabeena Mahadik in IA 2297/21 & IA 2298/21

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 477/2022

Despite direction to R-2 to remove defect in the reply, no steps have been taken and none appeared for R-2. It appears that R-2 is no longer interested to file the reply or appear before this Bench. Hence, R-2's right to file reply stands forfeited and R-2 is set ex parte.

Issue Notice to the respondents except R-2 returnable on **15.05.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondents except R-2 along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Reply be filed within 3 weeks from the date of receipt of the notice.

I.A. 2298/2021 & I.A. 2297/2021

Vide order dated 22.02.2024, it is seen that RP has filed additional affidavit, however, he makes the submission today, in consultation with CoC, that he does not wish to file the additional affidavit. List on **05.06.2024** for hearing.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)